

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 10.07.2015
COURT : 5
ITEM : 5

INTERLOCUTORY APPLICATION NO. 2
(Application for Vacating Stay)
IN
PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 32236 OF 2014
WITH PRAYER FOR INTERIM RELIEF

STATE OF U.P. AND ORS.

...PETITIONER(S)

VERSUS

RAM KRISHAN SONI

...RESPONDENT

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 05.12.2014, when the court was pleased to pass the following order:-

“Issue notice returnable within six weeks.
There shall be stay of operation of the impugned order
until further orders.”

Accordingly, show cause notice was issued to the Sole Respondent on 15.01.2015 through registered A.D. post. Ms. Mridula Ray Bharadwaj, Advocate has put in appearance on behalf of Sole Respondent and has also filed Courter Affidavit and the same has been included in the Paper Books.

Service of Show Cause Notice is complete.

It is submitted that Ms. Mridula Ray Bharadwaj, Counsel for the Sole Respondent has filed application for Vacation of order dated 05.12.2014 and the same has been registered as Interlocutory Applciation No. 2.

The application for vacation of order dated 05.12.2014 is listed before the Hon'ble Court with this Office Report.

Dated this the 07th day of July, 2015.

ASSISTANT REGISTRAR

Copy to:

MR. GAURAV DHINGRA, ADV.

MR. MRIDULA RAY BHARADWAJ, ADV.

ASSISTANT REGISTRAR